(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Yes, Sir. The details of year-wise release of Central funds to State of Maharashtra for development of Smart Cities is given below:—

(in crore)

| Name of City | During | During | During | During | During | Total |
|------------------|---------|---------|---------|---------|---------|----------|
| | 2015-16 | 2016-17 | 2017-18 | 2018-19 | 2019-20 | Central |
| | | | | | | funds |
| | | | | | | released |
| Pimpri-Chinchwad | 2 | 0 | 18 | 176 | 0 | 196 |
| Nashik | 2 | 92 | 102 | 0 | 0 | 196 |
| Thane | 2 | 62 | 132 | 0 | 0 | 196 |
| Greater Mumbai# | 2 | 0 | 0 | O | O | 2 |
| Amravati# | 2 | 0 | 0 | 0 | 0 | 2 |
| Solapur | 2 | 194 | 0 | 0 | 0 | 196 |
| Nagpur | 2 | 92 | 102 | 0 | 0 | 196 |
| Kalyan-Dombivali | 2 | 92 | 102 | 0 | 0 | 196 |
| Aurangabad | 2 | 92 | 102 | 0 | 0 | 196 |
| Pune | 2 | 194 | 0 | 0 | 98 | 294 |
| Total | 20 | 818 | 558 | 176 | 98 | 1670 |

#'City not selected as Smart City'.

Slum dwellers on railway lands

2811. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government considers slum dwellers on railway lands eligible to be covered under the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] if they have the relevant documents, as mentioned in Section 13.2 of the PMAY(U) guidelines;

- if so, the details of the actions to be taken by Government in their rehabilitation;
- if not, the reasons therefor and under which Government agency/department/ Ministry and under which act/policy/scheme is the rehabilitation of slum dwellers on railway land officially undertaken; and
- whether rehabilitation of slum dwellers on railway land is being implemented along the lines of the Shakur Basti precedent rules?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) 'Land' and 'Colonisation' being the State subjects, the State/Union Territory (UT) Governments frame policies and implement schemes for rehabilitation of slum dwellers. However, the Government of India through its various programmatic interventions has been making overarching efforts by assisting States/UTs both technically and financially to address their housing shortage. In pursuance to Government's vision of 'Housing for All by 2022', the Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) Mission since June 25, 2015 to provide Central Assistance to States/UTs for providing all weather pucca houses to all eligible urban households including slum dwellers. "In-situ" Slum Redevelopment (ISSR) component of PMAY-U Mission mandates to use land as a resource for providing houses to slum dwellers. This approach aims to leverage the locked potential of land under slums to provide houses to the eligible slum dwellers by bringing them into the formal urban settlement. The PMAY-U Mission guidelines advocate that Ministry of Railways and other land owning Central Government agencies should also undertake "in-situ" redevelopment of slums existing on its lands for providing houses to eligible slum dwellers.

Pursuant to the issuance of the scheme guidelines, the MoHUA has written to all State Governments and Central Government land owning Ministries/Departments including Ministry of Railways (MoR) to explore the possibilities of rehabilitation of slums on their land and seek Central Assistance from the MoHUA under the PMAY-U Mission.

(c) and (d) The MoR has reported that rehabilitation of slum dwellers on railway land is not feasible due to railways safety constraints and operational requirements.

Housing, being a State subject, the State Govt. or the Urban Local Bodies (ULBs) are to provide alternative sites for re-settlement. Entire cost of such rehabilitation is also borne by State Govt. or ULBs and Railways do not contribute towards cost of land/rehabilitation. Further, MoR has also informed that the case of Shakur Basti where the partial cost of Resettlement and Rehabilitation (R&R) of encroachers has been borne by the Railways is not applicable to any other State or UT.

Additionally, Delhi Development Authority (DDA) has reported that they had written to the Railways to give consent for conducting survey for validation of demand to carry out In-situ Slum Rehabilitation of Jhuggi-Jhopari (JJ) Clusters on Railway land on Public Private Partnership (PPP) mode by using land as a resource as per PMAY-U guidelines. In response, Northern Railways intimated that due to Railway's special needs, the slums on Railway land are "untenable settlement"; hence "In-situ Rehabilitation" of these encroachers on Railway land would not be feasible.

National Urban Policy Framework (NUPF)

2812. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the draft National Urban Policy Framework (NUPF) is being implemented, if so, the details thereof;
 - (b) if not, reasons therefor and details thereof;
- (c) whether Government is using only the Special Purpose Vehicle (SPV) model for the implementation and provision of services;
- (d) whether this excludes the public from the planning and implementation process;
- (e) if so, the redressal mechanism available to the public if they have issues with the implementation of the NUPF by the SPVs; and
- (f) the agency for handholding States to implement the NUPF, State-wise details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (f) Yes, Sir. In order to draft the National Urban Policy Framework (NUPF), a Committee under the Chairmanship of